

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 344-345 of 2020**

**IN THE MATTER OF:**

**Kotak Investment Advisors Ltd.**

**....Appellant**

**Vs.**

**Krishna Chamadia (Resolution Professional) in the  
matter of Ricoh India Ltd.) & Ors.**

**....Respondents**

**Present:**

**For Appellant:**

**Mr. Ramji Srinivasan, Sr. Advocate with Mr.  
Suresh Dutt Dobhal, Advocate  
Mr. Rishab Kapoor and Mr. Shikhar Singh,  
Advocates**

**For Respondents:**

**Mr. Krishnendu Datta, Mr. Prateek Kumar, Ms.  
Raveena Raj and Mr. Rohit Ghosh, Advocates for  
R-2 & R-3.  
Ms. Pooja Mahajan and Ms. Avni Shrivastav,  
Advocates for RP/R-1.**

**ORDER**

**27.02.2020:** Heard Learned Counsel for the parties both on the question of condonation of delay as also on merits of the case.

**Judgment is Reserved.**

Learned counsel for the parties may file written submissions, not exceeding three pages, within one week.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

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